

ACT No. II OF 1858.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 20th January 1858.)

AN ACT for the levy of Port-dues in certain Ports in the Province of Cuttack.

WHEREAS it is necessary to fix the amount of the Port-dues to be here-
after levied and taken, in accordance with the provisions
Preamble. of Act XXII of 1855, in the several Ports named in
the Schedule to this Act, and in any other Port situate between the North
bank of the river Soobunreekha and the South bank of the river Dhamrah in
the Province of Cuttack which may hereafter be declared by the Lieutenant-
Governor of Bengal to be subject to the provisions of Act XXII of 1855 and
of this Act ; It is enacted as follows :—

I. A Port-due, at a rate not exceeding the rate of six annas for every
one hundred maunds of burden, shall be chargeable in
Port-due on sea-go- respect of every sea-going vessel of the burden of three
ing vessels of three hundred maunds' bur- hundred maunds and upwards which shall enter any of
den and upwards en- the said Ports.
tering Port.

II. Provided that no such due shall be chargeable in respect of any
vessel which, having left any of the said Ports, is com-
pelled to re-enter such Port, or to enter any other of
No Port-due on ves- sels compelled by stress of weather to put back.
sels compelled by stress of weather to put back.
the said Ports, by stress of weather, or in consequence
of having sustained any damage.

III. The owner or agent of any vessel belonging to any of the said
Ports may compound for the dues chargeable in such
Port-dues may be compounded for. Port or in any other of the said Ports, in respect of such
vessel, by an annual payment equal to the amount of three times the rate
fixed under Section I of this Act.

IV. For

IV. For the purposes of Section XLIV Act XXII of 1855, the said several Ports shall be regarded as constituting a single Port. All sums received on account of Port-dues at any of the said Ports shall form a common Fund which shall be called the Balasore Port Fund, and shall be available for the payment of all charges incurred on account of any of the said Ports.

V. This Act shall have effect from and after the first day of May 1858; and until this Act comes into effect, Port-dues may continue to be levied at the said Ports under the rules and at the rates now in force.

VI. The local Government shall, on or before the first day of May 1858, pursuant to Section XLIII Act XXII of 1855, declare, by notification to be published in the *Calcutta Gazette*, the rate at which a Port-due shall be levied in the said Ports subject to the provisions of and within the limits prescribed by this Act; and from and after the said date no Port-due shall be levied at any of the said Ports, except under the authority of Act XXII of 1855, and of this Act.

VII. This Act shall be read with and taken as a part of Act XXII of 1855.

SCHEDULE.

Ports.

Balasore.
Chooramun.
Lychunpore.
Chanooa.
Sartha.
Soobunreekha.
Dhamrah.

